

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No. 198 of 2021

Idrish Miyan, aged about 50 years, Son of Late Jasim Miyan, resident of R/o Village- Sole, P.O. & P.S. Patan, District- Palamau, State- Jharkhand

... Petitioner

-Versus-

1. The State of Jharkhand through Director General of Police, Ranchi, Jharkhand, Jharkhand Police Headquarters, P.O. & P.S. Dhurwa, District- Ranchi
2. The Inspector General, Jharkhand, Ranchi, Jharkhand Police Headquarters, P.O. & P.S. Dhurwa, District- Ranchi
3. The Deputy Inspector General, Palamau Division, office of the Deputy Inspector General, Palamau Division, P.O. & P.S. Sadar Daltonganj, District- Palamau
4. The Superintendent of Police, Palamau, P.O. & P.S. Daltonganj, District- Palamau
5. The Officer-in-charge, Patan Police Station, P.O. & P.S. Patan, District- Palamau
6. The Investigating Officer, at Patan Police Station, P.O. & P.S. Patan, District- Palamau
7. Bahbal Ansari, Son of Late Nasir Miyan
8. Raja Ansari, S/o Bahbal Ansari
9. Ummat Ansari, S/o Nasir Miyan
10. Rubbi Bibi, W/o Bahbal Ansari
11. Haidar Ansari, S/o Late Nasir Miyan, all are resident of R/o Village- Sole, P.O. & P.S. Patan, District- Palamau

... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Sheo Kumar Singh, Advocate
For the State : Mr. P.C. Sinha, A.C. to G.A.-III

04/09.09.2021. Heard Mr. Sheo Kumar Singh, learned counsel for the petitioner and Mr. P.C. Sinha, learned counsel for the respondent-State.

This criminal writ petition has been taken through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard on merit.

This petition has been filed challenging non-filing of the charge-sheet under Section 307 of the Indian Penal Code.

The court below has taken cognizance. It is well settled that in course of trial, if the trial court comes to a conclusion that cognizance under particular Section is required to be taken, that is always open with the trial court to take cognizance. The petitioner is at liberty to raise all the grounds before the trial court.

With the above observation, this criminal writ petition stands disposed of.

(Sanjay Kumar Dwivedi, J.)

Ajay/